the incorporation of the new joint venture company under the name "Tata-Indian oil Refineries Limited".

Written Answers

## Reviving of sick small scale units

•12. PROF. CHANDRESH P. THAKUR; SHRI KAPIL VERMA:

Will the Minister of INDUSTRY be pleased to state:

- (a) what measures are in progress to revive the sick small units in the country;
- (b) whether there is any plan to prevent such a high incidence of sickness in this sector; and
- (c) if so, what are the details - thereof?

THE MINISTER OF **INDUSTRY** (SHRI J. VENGAL RAO): (a) to (c) A number of measures have been taken by Government towards rehabilitation of sick units in the small scale sector. Detailed guidelines have been issued by the Reserve Bank of India in February, 1987 with specific reference to identification sick small scale units, viability norms, detecting incipient sickness as also reliefs from banks/ financial and concessions implementation institutions for rehabilitation packages in the case of potentially viable units. The Reserve Bank indicated warning signals also which the financial institutions have to look out for detecting incipient sickness in the small scale sector. A comprehensive package of reliefs and concessions which can be extended to potentially viable sick units rehabilitation has also been drawn up by the Reserve Bank of India. Special cells have been set up by the Reserve Bank of India, Industrial Development Bank of India and scheduled commercial banks to tackle the problems of sickness in the small scale sector. State-level Inter-Institutional Committees have been constituted to render assistance to tick units in a coordinated manner.

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The Government of India have liberalised the margin money scheme under which loan assistance is available to sick small scale units for rehabilitation. Under the liberalised scheme, the maximum amount of assistance per unit has been increased from Rs. 20,000/- to Rs. 50,000/- per unit. Further, while the normal percentage of assistance will be to the extent of 50 per cent of the requirement of margin money for non-tiny units and to the extent of 75 per cent in the case of tiny units, in exceptional cases this could be extended upto 75 per cent in the case of non-tiny units and to the extent of 90 per cent in the case of tiny units subject, however, to the overall financial limit of Rs. 50,000/- per units. The scope of assistance from Small Industry Development Fund set up by the Industrial Development, Bank of India in May, 1986 also provides for refinancing the rehabilitation assistance to sick SSI units financed by commercial bank. State Financial Corporations and Small Industry Corporations. The Small Development Industry Development Organisation under the development commissioner, SSI has also taken up a programme of rehabilitation of sick

to Questions

## **Prosecution of Drug Manufacturers**

## \*13. SHRI NIRMAL CHATTERJEE: SHRI K. MOHANAN:

Will the Minister of INDUSTRY be pleased to state;

- (a) whether in the light of the Su preme Court Judgement Government propose to prosecute some leading drug companies which had the provisions of the Drug Price Con trol Order, 1979;
- (b) if so, by when prosecution is likely to be launched against them; and
- (c) what are the names of those leading drug manufacturers?
- . THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) In the judgement referred to in